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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 600/2020

SAHIL A. GARG NARWARNA

.....Petitioner

Through: None

versus

UNION OF INDIA AND ORS.

.....Respondents

Through: Mr.Anil Soni, CGSC with Mr.Rakesh Kumar, CGSC for UOI.

Mr.Ankit Jain with Mr.Divyanshu Rathi and Ms.Radhika Bansal, Advocates for DHC.

Ms.Manika Tripathi, standing counsel for DDA with Mr.Ashutosh Kaushik and Mr.Rony John, Advocates for DDA.

Mr.Abhijat with Mr.Piyush Gupta, Mr.Siddharth Sharma, Ms.Ishika Chauhan and Mr.Vipin, Advocates.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

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11.09.2024

C.M.No.53217/2024

1. Present application has been filed under Section 151 CPC on behalf of Shree Hanumant Dharmik Ramleela Committee (Regd.) seeking impleadment and permission to organize Ramleela at Plot No. 8A, CBD Shahdara, Delhi, ("Plot 8A") which is currently the subject matter of the present writ petition.

2. Learned counsel for the applicant states that the applicant is actively involved in organizing Ramleela events in Shahdara, Delhi and has previously utilized Plot No. 8A for this purpose in the year 2022. He states that vide decision dated 08th August, 2024, DDA denied the applicant's



request for permission to organize Ramleela on Plot No. 8A citing that the plot has been offered to the Department of Law, Justice & Legislative Affairs (LA), GNCTD for the construction of residential staff quarters for Judicial Officers and in light of order dated 29th November, 2023 passed in the present petition, whereby DDA has been directed not to allot or use Plot No. 8A for any other purposes.

3. Learned counsel for the applicant prays for permission to organize Ramleela at Plot No. 8A for a limited period of ten days and undertakes that the same will not prejudice the long-term plans for judicial staff quarters.

4. Learned counsel for the DDA states that DDA has an SOP for allotment of land for holding of Ramleela. She states that DDA has not decided to allot the plot in question to the applicant. She emphasises that there are many claimants to the said plot for holding of Ramleela.

5. Keeping in view the aforesaid, present application is disposed of with a direction to the respondent-DDA to decide the applicant's application dated 21st July, 2024 in accordance with law within a week. If the DDA decides to grant permission to the applicant for holding of Ramleela at the said plot, it shall be specified in the allotment letter that the allotment is for a specific purpose and limited time frame and would not prejudice the long-term plans for judicial staff quarters.

ACTING CHIEF JUSTICE

TUSHAR RAO GEDELA, J

SEPTEMBER 11, 2024

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